

From,

**Registrar General,  
High Court of Judicature at  
Allahabad.**

To,

**The Director,  
Judicial Training & Research Institute, U.P.,  
Vineet Khand, Gomti Nagar,  
Lucknow.**

No. 29/Admin.(Services)/2026 Dated: Allahabad: January 19, 2026.

**Subject: Regarding organizing an Online Training Programme for all the Presiding Officers of Additional Courts dealing with the Negotiable Instruments Act cases in the State of Uttar Pradesh on 24<sup>th</sup> January, 2026 (Fourth Saturday) at 10:00 A.M.**

Madam,

With reference to Institute's letter no. JTRI/2026-51 dated 14.01.2026, on the above noted subject, I am directed to inform you that the Hon'ble Court has been pleased to approve the proposal of organizing an **Online Training Programme** for **all the Presiding Officers of Additional Courts dealing with the Negotiable Instruments Act cases in the State of Uttar Pradesh on 24<sup>th</sup> January, 2026 (Fourth Saturday) at 10:00 A.M.** and to nominate all the Presiding Officers of Additional Courts dealing with the N.I. Act cases working in the State of Uttar Pradesh for participation in the said Online training programme.

I am, therefore, to request you to kindly take necessary steps accordingly.

Yours sincerely,

sd/-  
(Rajneesh Kumar)  
**Registrar (J) (Services)**  
**"For Registrar General"**

No. 29(i)/Admin.(Services)/2026 Dated: Allahabad: January 19, 2026.

Copy forwarded for information and necessary action to:-

1. The Principal Secretary (Law) & L.R., Government of U.P., Lucknow.
2. All the **concerned** District & Sessions Judges of U.P. (where Additional Courts dealing with the N.I. Act cases are functional) with the request to kindly inform the Officer concerned accordingly, posted at their **respective** Judgeship.

sd/-  
(Satish Kumar Pushkar)  
**Joint Registrar (Services)**  
**"For Registrar General"**